

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 859/2020 in SLP(C) No. 5440/2020

(Arising out of impugned final judgment and order dated 28-02-2020 in SLP(C) No. No. 5440/2020 passed by the Supreme Court Of India)

DISTRICT BAR ASSOCIATION DEHRADUN Petitioner(s)

VERSUS

ISHWAR SHANDILYA & ORS. Respondent(s)

Date : 17-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE SANJIV KHANNA

For Parties Mr. Siddharth Dave, Sr. Adv

Ajai Kumar Bhatia, AOR

Mr. S. N. Bhat, AOR

Dr. Abhinav Sharma, Adv.

Mr. R. K. Singh, Adv.

Mrs. Neeraj Singh, Adv.

Ms. Rity Reniwal, Adv.

Mr. Kumar Gaurav, Adv.

Mr. Sanjay Rastogi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Two affidavits which are affirmed by the President of the Bar Association and the Secretary of the Bar Association are filed tendering unconditional apology. The wording used in the affidavits cannot said to be tendering unconditional and unqualified apology.

We reject and return the affidavits with a liberty to the office bearers of the Association to file a better affidavit and also to come out with a

contd..

Resolution of the Bar Association that in future such acts shall not be repeated and that the Bar Association shall not go on strike and/or pressurise and Chief Justice and/or any other Judge(s) in any manner whatsoever and even pressurise the Chief Justice of the High Court to change the Roster of a particular Judge or the Bench.

Mr. Siddharth Dave, learned senior advocate appearing on behalf of the office bearers of the Bar Association in fact has requested to adjourn the matter so as to enable the office bearers of the Bar Association to file a better affidavit and to pass a Resolution and present before this Court.

Put up on 25th November, 2021.

(NEETU SACHDEVA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER